

**MINISTRY OF FINANCE****(Department of Revenue)****NOTIFICATION**

New Delhi, the 15th April, 2015

**No. 2/2015**

**G.S.R. 287(E).**—In exercise of powers conferred by sub-clause (vi) of clause (sa) of sub-section (1) of section 2 of the Prevention of Money-laundering Act, 2002 (15 of 2003), the Central Government hereby notifies that any person, licensed by the Insurance Regulatory and Development Authority to perform the functions as specified in regulation 3 or regulation 4 or regulation 5 of the Insurance Regulatory and Development Authority (Insurance Brokers) Regulations, 2002, shall be deemed to be a “person carrying on designated business or profession”.

[F. No. M.11011/9/2013-S.O.(E.S. Cell)(Pt.1)]

BIPLAB KUMAR NASKAR, Under Secy.